

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 277/94.

~~Transfax Application~~

DATE OF DECISION: SEPTEMBER 05, 1994.

Rajesh Balchandra Shirname, Petitioner

Shri P. G. Zare, Advocate for the Petitioners

Versus

Union Of India & Others, Respondent

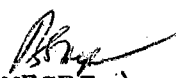
Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri B. S. Hegde, Member (J).

The Hon'ble Shri R. Rangarajan, Member (A).

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?


(B. S. HEGDE).

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BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. NO.: 277/94.

Rajesh Balchandra Shirname ... Applicant

Versus

Union Of India & Others ... Respondents.

CORAM :

Hon'ble Shri B. S. Hegde, Member (J).

Hon'ble Shri R. Rangarajan, Member (A).

APPEARANCE :

1. Shri P. G. Zare,
Counsel for the applicant.

ORAL JUDGEMENT


DATED : SEPTEMBER 05, 1994.

¶ Per. Shri B. S. Hegde, Member (J) ¶.

1. Heard Shri Zare for the applicant. None appeared for the respondents inspite of several reminders. On perusal of the file, we find that against the removal order dated 16.10.1992 of the applicant, against which he preferred an appeal vide dated 30.11.1992, is still pending consideration before the competent authority. Since the appeal is still pending with the authorities, in the circumstances, we hereby direct the respondents to dispose of the appeal within a period of four weeks from the date of receipt of this order. In case the application is rejected by the Competent Authority, it

is open to the applicant to approach this Tribunal,
if he so desires.

2. In the light of the above, the O.A. is
disposed of.



(R. RANGARAJAN)
MEMBER (A).



(B. S. HEGDE)
MEMBER (J).

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